



2026:AHC:38877

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2512 of 2026

Prem Narayan Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Murti Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ram Murti Yadav, learned Counsel for the writ petitioner and Sri Amit Manohar Sahai, learned Additional Chief Standing Counsel appearing on behalf of the State.

2. The grievance of the writ petitioner is that Smt. Phoolmati Singh, wife of Harivansh Singh, mother of the writ petitioner, was appointed as A.N.M. on 28.06.1983 and she died on 12.06.2010. According to the writ petitioner, the writ petitioner is entitled to the benefits admissible to the mother of the writ petitioner being 1st A.C.P., 2nd A.C.P. and 3rd A.C.P., arrears of the pay arising out post completion of 19 years, 24 years and 26 years and other benefits.

3. Learned Additional Chief Standing Counsel claims the writ petitioner needs adjudication at the first instance, by the Chief Medical Officer, Jaunpur District Jaunpur.

4. Considering the submissions made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with a self-attested copy of the writ petition and a certified copy of the order passed today before the third respondent, Chief Medical Officer, Jaunpur District Jaunpur by 11th March, 2026. On the

said motion, the third respondent shall consider the claim of the writ petitioner bearing in mind admissibility etc. and competing claims, if any, within a period of three months.

5. In case, the third respondent is of the opinion that the matter needs to be redressed by the Authority, the papers be transmitted to the said Authority with due communication to the writ petitioner.

(Vikas Budhwar,J.)

February 19, 2026

Prashant D.